

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 83/MP/2019 along with IA Nos.59/2019 & 61/2019

Subject : Petition under Section 19 of the Electricity Act, 2003 seeking revocation of trading licence for breach of contractual obligations by allowing the source generator to sell the power in exchanges instead of supply to MSEDCL as per contract/LOI.

Petitioner : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL)

Respondents : GMR Energy Trading Limited (GETL) and 4 Ors.

Petition No. 403/MP/2019 along with IA No.10/2020

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for seeking recovery of amount deducted by Maharashtra State Electricity Distribution Company Limited with respect to a tender being Tender Event No. MSEDCL/Short/18-19/ET/58 dated 5.7.2018.

Petitioner : GMR Energy Trading Limited and Anr.

Respondents : Maharashtra State Electricity Distribution Co. Ltd.

Petition No. 216/MP/2021

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for seeking recovery of amount deducted by Maharashtra State Electricity Distribution Company Limited with respect to a tender being Tender Event No. MSEDCL/Short/18-19/ET/58 dated 5.7.2018.

Petitioner : D. B Power Limited (DBPL)

Respondents : Maharashtra State Electricity Distribution Co. Ltd. and Anr.

Date of Hearing : 23.6.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Anup Jain, Advocate, MSEDCL
Shri Akshay Goel, Advocate, MSEDCL
Shri Hemant Singh, Advocate, GETL, MPL and DB Power
Shri Lakshyajit Singh Bagdwal, Advocate, DB Power, MPL and GETL
Ms. Alchi Thapliyal, Advocate, GETL and DB Power
Shri Shreshth Sharma, Advocate, TPTCL



Ms. Nehul Sharma, Advocate, TPTCL
Shri Anand K Ganesan, Advocate, Sai Wardha
Shri Dinesh H Agarwal, MSEDCL

Record of Proceedings

Cases were called out for virtual hearing.

2. At the outset, learned counsel appearing on behalf of the Petitioners, GETL and DBPL in Petition Nos. 403/MP/2019 and 216/MP/2021 respectively and the Respondent, Manikaran Power Limited in Petition No. 83/MP/2019 prayed for an adjournment.
3. Considering the aforesaid request of the learned counsel, the Commission adjourned the matter to grant the last opportunity of hearing and observed that no further adjournment will be allowed in the matters. The parties are directed to complete the pleadings within three weeks.
4. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**